

आईबीसी, 2016 के तहत ई-नीलामी बिक्री सूचना
आईबीसी, 2016 के तहत बिक्री सूचना

मेसर्स बैचमार्क प्रसाईड चैन सोल्यूशन प्राइवेट लिमिटेड (परिसमापन में)
सीआईएन: U71440DL2013PTC250296

पंजीकृत कार्यालय: नई दिल्ली, ब्रिजवाटिका सोसाइटी, सेक्टर-3, प्लॉट नं. 5ए, द्वारका, नई दिल्ली।
परिसमापक कार्यालय: 15, बैचमेट, पश्चिम विहार एक्सटेंडेशन,
मेन रोडवक रोड, नई दिल्ली-110063

माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली वॉर्क-4 द्वारा नियुक्त परिसमापक द्वारा मेसर्स बैचमार्क प्रसाईड चैन सोल्यूशन प्राइवेट लिमिटेड (परिसमापन में) के नाम पर बड़ा पड़े स्टॉक/परिसंपत्तियों की बिक्री। यह बिक्री अधोहस्ताक्षरों द्वारा ई-नीलामी प्लेटफॉर्म <https://nigt2vote.in/eauction/> के माध्यम से की जाएगी।

विवरण	ई-नीलामी की तारीख और समय	आरक्षित मूल्य (आईएनआर)	ईएमजी राशि	बोली बुद्धिशील मूल्य
स्टॉक (उपकरण और फर्नीचर)	13.03.2023	₹. 2,00,000.00*	20,000.00	10,000.00

*बीएसटी और अन्य लागू कर अतिरिक्त।
निरीक्षण की तिथि: 01.03.2023 शाम 5.00 बजे तक। केवाईसी दस्तावेज और परिसमापक को पूर्व सूचना के साथ।
ईआईआई जमा करने की तिथि: 06.03.2023 शाम 5.00 बजे तक।
प्रस्तावित नीलामी के नियम एवं शर्तें इस प्रकार हैं:

- ई-नीलामी 'जेसी है जहां है', 'जेसी है जो है' और 'बिना रिक्तों के आधार पर'।
- आयोजित की जाएगी क्योंकि ऐसी बिक्री अनुमति प्राप्त प्रस्तावों के माध्यम से किसी भी प्रकार की बारीकी और बहिष्कार के बिना है।
- मेसर्स राइटवोट <https://nigt2vote.in/eauction/>।
- बोलीयां परिसमापक को निर्धारित प्राप्य में अनिवार्य प्रस्तुत की जाएगी। पूर्ण ई-नीलामी प्रक्रिया के विस्तृत नियमों और शर्तों के साथ बोली प्रपत्र <https://nigt2vote.in/eauction/> की वेबसाइट से डाउनलोड किया जा सकता है।
- उपरोक्त ई-नीलामी प्रक्रिया दस्तावेज में कंपनी के साथ स्थानांतरित किए जाने वाले स्टॉक/संपत्ति का विवरण भी दिया गया है।
- परिसमापक के पास किसी या सभी बोलीयों को स्वीकार या अस्वीकार करने या ई-नीलामी को स्थगित/स्थगित/रद्द करने या किसी भी संशोधन या उसके हिस्से को वापस लेने का पूर्ण अधिकार है। जिस कोई कारण बताने किसी भी स्तर पर ई-नीलामी।
- बिक्री दिनांक और दिवालीस्थान सहित, 2016 के प्रावधानों और उसके तहत बनाए गए विनियमों के अधीन होगी।

दिनांक: 22.02.2023 आईबीसीआई पंजीकरण सं. IBB/IIPA-01/IIIP-P00782/2017-2018/11355
स्थान: नई दिल्ली ई-मेल: mohitgupta1112@yahoo.co.in मोबाईल नं: 9899699061

PROTECTING INVESTING FINANCING ADVISING
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: इंदियन रियल कंसेप्ट, बंगला, गुरुपारा 362266,
शाखा कार्यालय: आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड,
डी-17, बैसमेट, सेक्टर 3, नोएडा, यूपी 201301

बिक्री सूचना
(प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(1))

वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरकारी अधिनियम) के तहत आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड की प्रमाति अचल संपत्ति की निजी संपत्ति द्वारा बिक्री।

अधोहस्ताक्षर आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड (इसके बाद "बीएचएफएल" के रूप में संदर्भित) के अधिकृत अधिकारी होने के तहत, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (इसके बाद "सरकारी अधिनियम, 2002" के रूप में संदर्भित) की धारा 13(4) के तहत अचल संपत्ति "प्लेटेड रुक संपत्ति संख्या 4, संपत्ति संख्या सी- 9/6, बंग हाथ पीछे की ओर उपरी मूलक विना छत के, डीएलएफ अंशक विहार, सादलाना, परगना लोनी तहसील और जिला गाजियाबाद, भारत नगर एस.ओ. गाजियाबाद, वंगी मीटर, जो निम्न के रूप में धारा है: पूर्व-अन्य मूल, परिधम-9 मीटर चौड़ी सड़क, उत्तर प्लॉट संख्या सी-9/5, दक्षिण प्लॉट संख्या सी-9/7 (बाद में "सिखोई एस्टेट" के रूप में संदर्भित) का वह सा हिस्सा और अंश "का कब्जा ले लिया है।" जो वित्तीय सुविधा के लिए एबीएचएफएल के पक्ष में सुरक्षित था, यह उपचारकर्ताओं/सह-उपचारकर्ताओं विना चंद्र झा और निना झा (बाद में "उपचारकर्ता"/सह-उपचारकर्ता के रूप में संदर्भित) के माध्यम से 11.42.963/- (ग्यारह लाख बत्तरालीस हजार नौ सौ तिरसठ मात्र) और वसूली की तारीख तक उस पर अर्जित आगे का ब्याज एवं अन्य व्यय बकाया है।

सुरक्षित संपत्ति की चर्च/निष्कर्ष नीलामी/ई-नीलामी फिल होने पर अधोहस्ताक्षर ने सरकारी अधिनियम, 2002 के प्रावधानों और उसके तहत बनाए गए नियमों के तहत निजी संपत्ति के माध्यम से बिक्री के द्वारा उक्त सुरक्षित संपत्ति के खिलाफ अपने सुस्था हित को लागू कर रहा है। प्राधिकृत अधिकारी को उपरोक्त सुरक्षित संपत्ति की खरीद के प्रति संभावित खरीदार से अभिप्रेत की अभिव्यक्ति प्राप्त हुई है। अतः, प्राधिकृत अधिकारी एतद्वारा प्रतिभूति हित (प्रवर्तन) नियमानी 2002 के नियम 8 और 9 के अनुसार निजी संपत्ति द्वारा उपरोक्त सुरक्षित संपत्ति को बेचने की सूचना दे रहा है। जिसकी बिक्री उपचारकर्ताओं/सह-उपचारकर्ता से एबीएचएफएल के बकायों का रु.11,42,963/- (ग्यारह लाख बत्तरालीस हजार नौ सौ तिरसठ रुपये मात्र) की वसूली के लिए 16-03-2023 को या उसके बाद, "जहां है जैसी है" के आधार पर, "जैसा है जो है" के आधार पर" और "जो कुछ भी है" के आधार पर" प्रभावी होगी। सुरक्षित संपत्ति का आरक्षित मूल्य मा.रु. 5,15,000/- (पांच लाख पंद्रह हजार रुपये मात्र) पर तय किया गया है।

कर्जदारों/सह-उपचारकर्ताओं को एतद्वारा सूचित किया जाता है कि सरकारी अधिनियम, 2002 और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के प्रावधानों के तहत सभी अधिकारों का अनुपालन किया गया है, और एबीएचएफएल अंत प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (5) के प्रावधानों के तहत निर्धारित निजी संपत्ति के माध्यम से यहाँ बहिष्कृत सुरक्षित संपत्ति की बिक्री के माध्यम से अपने सुस्था हित को लागू करने की प्रक्रिया में है।

इसके अलावा उक्त सुरक्षित संपत्ति को बुनाने के लिए उपलब्ध समय के संबंध में अधिनियम अधिनियम, 2002 की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उपचारकर्ताओं/सह-उपचारकर्ताओं का ध्यान आकर्षित किया जाता है।

दिनांक: 23-02-2023
स्थान: नई दिल्ली

अधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

परिशिष्ट IV-A
नियम 8(6) का नियम देखें

अचल संपत्ति की बिक्री के लिए बिक्री सूचना

सिखयोरीटी इंस्ट्रेटमेंट (एम्फोरमेंट) क्लब, 2002 के नियम 8(6) के नियमों को पढ़ते हुए सिखयोरीटी इंस्ट्रेटमेंट (एम्फोरमेंट) क्लब, 2002 के अधीन अचल संपत्ति की बिक्री के लिए ई-नीलामी बिक्री सूचना।

सामान्य रूप से जन्ता को और विशेष रूप से उपचारकर्ता (ओं) तथा गार्डेंटर (ओं) को सुरक्षित किया जाता है कि निम्नलिखित अचल संपत्ति को सुरक्षित लेनदार द्वारा चरणात्मक कब्जा लिया जा चुका है, जो सुरक्षित लेनदार अधिकृत अधिकारी इंडियायुवल्स हाउसिंग फायनांस लिमिटेड [CIN: L65922DL2005PLC136029] (सुरक्षित लेनदार द्वारा) द्वारा चरणात्मक कब्जा लिया जा चुका है, जो 29.03.2023 को दोपहर 02.00 से 04.00 बजे तक "जहाँ है", "जैसा है", और "जो कुछ भी है" की वसूली के लिए रूक खाता नं. HHLKAR00086920 के लिए रु. 19,28,887/- (रुपय उन्नीस लाख अठ्ठाईस हजार आठ सौ सत्तराली मात्र) के लिए रु. 17.02.2023 तक बकाया मूलदान, बकाया (विलेन शुल्क के समेत) और ब्याज रूक समझौते तथा अन्य संबंधित रूक दस्तावेजों के संदर्भ में लागूभावी ब्याज तथा कानूनी व्यय और अन्य खर्चों के साथ 18.02.2023 से प्रभावी श्री गुरुलक्ष्मी कुमार चवला और श्रीमती काजल चवला रु. 10,00,000/- (रुपय दस लाख मात्र) पर सुरक्षित लेनदार द्वारा बकाया है की वसूली के लिए बकाया जाएगा।

अचल संपत्ति की नीलामी के लिए आरक्षित मूल्य रु. 32,10,000/- (रुपय बत्तीस लाख दस हजार मात्र) होगा और अनेस्ट मनी डिपॉजिट (ईएमडी) रु. 3,21,000/- (रुपय तीन लाख इक्कीस हजार मात्र) यानि यह आरक्षित मूल्य के 10% के बराबर होगा।

अचल संपत्ति का वर्णन

मकान नंबर 604, बाका दरकला, मोहन नगर, वार्ड नंबर 5, तहसील धानसेर, जिला कुरुक्षेत्र, जिसमें भूतल पर 3 कमरे, बालकनी, रसोई, स्टोर, शौचालय, बाथरूम, गैलरी, सीढ़ियाँ और 2 कमरे शामिल हैं और पार्किंग मंजिल पर, बालकनी, शौचालय, बाथरूम और सीढ़ियाँ, 162.60 वर्ग मीटर तक सतह कवर किया है, श्रेणी (सी), पूर्व से पश्चिम 48 फीट, उत्तर से दक्षिण 28 फीट 11/2 इंच, रकबा 150 वर्ग फीट, अंदर खसारा नं 21, 22 और 30, कुरुक्षेत्र - 136118, हरियाणा में स्थित है और यह निम्नानुसार परिचय है:

पूर्व: 14 फीट चौड़ी गली
पश्चिम: श्री गिरधारी लाल का मकान
उत्तर: राम चंद का घर
दक्षिण: श्रीमती केशव रानी का मकान

उत्तर: राम चंद का घर
दक्षिण: श्रीमती केशव रानी का मकान

बिक्री के विस्तृत नियमों और शर्तों के लिए कृपया सुरक्षित लेनदार की वेबसाइट यानि www.indiabulshomeloans.com पर दिए गए लिंक को देखें और बोली लगाने के लिए www.auctionfocus.in पर लॉग ऑन करें।

दिनांक: 20.02.2023
स्थान: कुरुक्षेत्र

सही अधिकृत अधिकारी
इंडियायुवल्स हाउसिंग फाइनेंस लिमिटेड

कनरा बैंक Canara Bank

मयूर विहार फेज II। शाखा, पॉकेट ए, सी एच सेंटर, मयूर विहार फेज II - 110091
फोन: 9650021956

कनका खाना [धारा 13(4)]

जबकि अधोहस्ताक्षर ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम के प्रवर्तन के अधीन कनरा बैंक का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमानी 2002 (2002 का 54) (इसके बाद "एक्ट" के रूप में संदर्भित) के नियम 3 के साथ पठित धारा 13(1) के अधीन प्रदान शक्तियों के अंतर्गत मेसर्स एच के वेबसाइट (उपचारकर्ता) और श्री मनोज कुमार यादव (प्रोपराइटर, अचल संपत्ति) को एक मांग सूचना दिनांक 24-11-2022 को जारी किया था जिसमें सूचना में उल्लेखित राशि रु. 64,38,438.19 (रु. बौद्ध लाख अठ्तीस हजार चार सौ अठ्तीस और पैसे उन्नीस मात्र) दिनांक 31.10.2022 तक + दिनांक 01.11.2022 से ब्याज एवं प्रभार इत्यादि जैसे सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।

कर्जदार और गार्डेंटर उक्त राशि का भुगतान करने में असफल हो गये हैं, इसलिए एतद्वारा कर्जदार, गार्डेंटर और बंधककर्ता तथा आम जनता को सुरक्षित किया जाता है कि अधोहस्ताक्षर ने इसमें नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियमों के नियम 8 और 9 के साथ पठित के अधीन उक्त प्रदान शक्तियों के इस्तेमाल के अंतर्गत 21 फरवरी 2023 को ले लिया है।

विशेष रूप से कर्जदार तथा अनव्यवहार को एतद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन कनरा बैंक के प्रभार वास्तु राशि रु. 64,38,438.19 (रु. बौद्ध लाख अठ्तीस हजार चार सौ अठ्तीस और पैसे उन्नीस मात्र) दिनांक 31.10.2022 तक + दिनांक 01.11.2022 से ब्याज एवं प्रभार इत्यादि सहित के अधीन होगा।

कर्जदारों का ध्यान एतद की धारा 13 की उप धारा (8) के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों को मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

संपत्तियों का विवरण

सांख्यिक बंधक संपत्ति नं. 27 का भाग, क्षेत्रफल 27.17325 वर्ग मी. (कुल क्षेत्रफल 100 वर्ग गज अर्थात 83.61 वर्ग मी. में से) खसरा नं. 288 में से, गाँव नासीरपुर के क्षेत्र में, दिल्ली स्टेट कॉलोनी जिसे अब वेस्ट सागरपुर, नई दिल्ली-110046 में स्थित, यह संपत्ति मनोज कुमार यादव के नाम पर है। मोहोटी-उत्तर में - प्लॉट नं. 13, दक्षिण में - प्लॉट नं. 28, पूरव में - 10' चौड़ी गली, पश्चिम में - 15' चौड़ी रोड।

दिनांक: 21-02-2023, स्थान: नई दिल्ली प्राधिकृत अधिकारी, कनरा बैंक

RAJASTHANRAJYAVIDYUTPRASARANNICAMLIMITED
(Corporate Identity Number (CIN): U40109RJ2005SGG016485)

Regd. Office: Vidyut Bhawan, Janpath, Jyoti Nagar, Jaipur-302005
Room No.422, Vidyut Bhawan, Jaipur Tel. No. 0141-2740381 (Ext. 1422) 0141-2740226
E-mail: sra.raj@rbjpn.co.in website: www.http://energy.rajasthan.gov.in/rpn

CALL OPTION NOTICE TO BOND HOLDERS OF "10.15% RAJASTHAN Rajya Vidya Prasaran Nigam Limited 2026 Tranche-III" LISTED, UNSECURED, NON-CONVERTIBLE, REDEEMABLE, TAXABLE BONDS

Notice is hereby given to the Bondholders of 2264 Nos. 10.15% Rajasthan Rajya Vidya Prasaran Nigam Limited 2026 Tranche-III Listed, Unsecured, Non-convertible, Redeemable, Taxable Bonds (NCDs) of Rajasthan Rajya Vidya Prasaran Nigam Limited ("the Company"), issued on a Priority Placement Basis, that the Company is exercising "Call Option" to fully redeem the NCDs pursuant to the Disclosure Document dated 14th March 2014 which states that "these bonds also carry a Put and Call option at the end of 9th year and would be fully redeemed at the end of 9 years if either of the put or call option is exercised". The specific terms of the redemption are given below:

ISIN No.	INE572F08071
Issue Description	10.15% Rajasthan Rajya Vidya Prasaran Nigam Limited 2026 Tranche-III Listed, Unsecured, Non-convertible, Redeemable, Taxable Bonds (NCDs)
Face Value (Rs./Bond)	Rs. 10,00,000/-
Coupon Rate	10.15% p.a.
Deemed Date of Allotment	28th March 2014
No. of Bonds issued	2264
Issue Price & Redemption Price	At Par
Tenure	12 Years from the Deemed Date of Allotment.
Date of Maturity	30% on 28th March 2024 (Rs. 3,00,000/-) 40% on 28th March 2025 (Rs. 3,00,000/-) 30% on 28th March 2026 (Rs. 4,00,000/-)
Put/Call Option for seeking early redemption	At the end of 9th year from the Deemed Date of Allotment
Call Option Date	28th March 2023
Record Date for determining the Beneficial Owners for the purpose of payment of principal amount and final interest accrued thereon	11th March 2023 (Scheduled Record Date 12th March 2023 being holiday)
Listed on	NSE
Depositories	NSDL and CDSL
Registrar & Transfer Agent	Link Intime India Pvt. Ltd.

The redemption amount shall be paid to Beneficial Owners of above NCDs as existing on the Record Date by crediting the redemption amount to the bank account appearing in the demat account of respective beneficial owners.
Address/Bank Particulars in the demat account as appearing in the details provided by National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL")/Registrar & Transfer Agent ("R&TA") only will be considered for payment of Redemption Amount, pursuant to exercise of Call Option.
The Bonds shall be taken as discharged on payment of the redemption amount by the company to the Beneficial Owners as existing on record date. The Company's liability to the Bondholders towards all their rights including payment or otherwise shall cease and stand extinguished from the due date of redemption in all events.

Place - JAIPUR
Date - 20-02-2023
RRVPN/IR-5749/2023
Raj.Samwald/C22/14892

(Vijay Mathur)
Jt. Director (Corporate Affairs) cum
Company Secretary

जम्मू और कश्मीर बैंक लिमिटेड
जम्मू शाखा 0267,
1/1051 बकपुर रोड नवीन शाखा दिल्ली 110032
टीएनए (0)11-22321305
ई-शद्रा (jkbmail.com) डब्ल्यू: www.jkbank.net

प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(1) के
के साथ पठित सरकारी अधिनियम 2002 की धारा 13(4) के तहत सूचना तहत सूचित, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरकारी) अधिनियम, 2002 के तहत जम्मू और कश्मीर बैंक लिमिटेड के अधिकृत अधिकारी के पूर्ववर्ती होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित, धारा 13(2) के तहत प्रदान शक्तियों के अंतर्गत, 2022 दिनांक 04.06.2019 को एक मांग नोटिस जारी किया जिसमें उपचारकर्ता (ओं) सह बंधक(ओं) और गार्डेंटर(ओं) अर्थात निम्न को कहा गया था:

- श्रीमती नीरजा गर्ग पत्नी श्री संजीव कुमार, निवासी एफ-1, सर्वोदय अपार्टमेंट राधे श्याम पार्क जी.टी.रोड साहिबाबाद, गाजियाबाद (उपचारकर्ता, बंधककर्ता)
- श्री. संजीव कुमार पुत्र श्री महेश प्रकाश कुमार, निवासी एफ-1, सर्वोदय अपार्टमेंट राधेश्याम पार्क जी.टी. रोड साहिबाबाद, गाजियाबाद (उपचारकर्ता सह बंधककर्ता)
- श्री गिरिशा गोयल पुत्र श्री एम सी गोयल, निवासी 1051 रोहाता नगर शाहदरा, दिल्ली-110032 (गुप्त)
- श्री परवीन कुमार सिधल पुत्र श्री अशोक कुमार सिधल, निवासी: एच-1 सर्वोदय अपार्टमेंट राधेश्याम पार्क जी.टी. रोड साहिबाबाद, गाजियाबाद(गार्डेंटर)

को उपचारकर्ता के खातों में 31.05.2019 तक बकाया रु.10,24,719.00 रुपये (दस लाख बीसहजार सात सौ उन्नीस मात्र) की राशि एवं मरिथ्य के ब्याज और अन्य शुल्कों के साथ उक्त नोटिस की तिथि से 60 दिनों के भीतर चुकाने के लिए कहा है।

उक्त उपचारकर्ता उक्त राशि का भुगतान करने में विफल रहे हैं, एतद्वारा उपचारकर्ता और आम जनता को नोटिस दिया जाता है कि जम्मू और कश्मीर बैंक लिमिटेड के अधोहस्ताक्षर ने उक्त निम्नलिखित के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए 20 फरवरी 2023 को नीचे वर्णित बंधक संपत्ति पर कब्जा कर लिया है।

उपचारकर्ता को विशेष रूप से और आम जनता को एतद्वारा साहज किया जाता है कि वे उक्त संपत्ति का लेन-देन न करें और उक्त संपत्ति के साथ कोई भी लेन-देन कुल राशि रु.10,24,719.00 रुपये (दस लाख बीसहजार सात सौ उन्नीस मात्र) की राशि/साथ ही 01.06.2019 से उस पर पड़ने वाली ब्याज और अन्य शुल्कों सहित अन्य अर्जित शुल्क या वर्जित किया जाना है, दि जम्मू और कश्मीर बैंक लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूति परिसंपत्तियों को बुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर उपचारकर्ता(ओं) का ध्यान आकर्षित किया जाता है।

अचल संपत्ति का विवरण

श्रीमती नीरजा गर्ग और श्री संजीव गर्ग के नाम पर प्लॉट नंबर 3 पर स्थित प्लेटेड नंबर एफ-1 भूतल सर्वोदय अपार्टमेंट राधे श्याम पार्क गाजियाबाद (पूरी) करव क्षेत्र 600 वर्ग फीट (लगभग) का सांख्यिक बंधक।

स्थान - गाजियाबाद
दिनांक: 20.02.2023
प्राधिकृत अधिकारी

पंजीकृत कार्यालय: कोरपोरेट मुख्यालय एम.ए.रोड, नवीनगर-190001
ए.ए.रोड, नवीनगर-190001
ई-मेल: info@jkbank.com डब्ल्यू: www.jkbank.net

प्रपत्र-जी

रिचफाल हथ्य एंड ब्यूटी प्राइवेट लिमिटेड के लिए

रुचि की अभिव्यक्ति हेतु आमंत्रण सम्पूर्ण भारत में बालों के उपचार और सौंदर्य उत्पादों के क्षेत्र में प्रचलित (भारतीय दिवालीस्थान और अंतर्राष्ट्रीय/आयुर्वेदिक बॉडी कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 38(1) के तहत

प्रासंगिक विवरण	संबंधित हथ्य एंड ब्यूटी प्राइवेट लिमिटेड
1. पैन/सीआईएन/एलएसीएन नं. के साथ कॉरपोरेट दिनेदार का नाम:	रिचफाल हथ्य एंड ब्यूटी प्राइवेट लिमिटेड सीआईएन: U24230MH2002PTC138465
2. पंजीकृत कार्यालय का पता:	5, तार-गेड, प्लॉट-188, बंगलावाड निवास, रामनिवास नगर, सायम (डी) मुंबई सिटी महाराष्ट्र 400022 भारत
3. वेबसाइट का यूआरएल:	https://www.richfeel.com/
4. उक्त सूचना का विवरण जहाँ अधिकतम अचल संपत्तियां स्थित हैं।	किसी को भूमी और भवन 3 स्थानों जहाँ मुंबई, पराणु और कालोनी में स्थित है। अगुणी की अन्य अचल संपत्ति जैसे सखी और मशीनरी, उपकरण और अन्य फर्नीचर, पराणु और मुंबई/पिबडी और पूरे देश में कई नवीनको में उपलब्ध है।
5. मुख्य उल्लेख/वेबसाइट को स्थापित करता:	लानू नही
6. फिलोसोफी तथा नैतिक मूल्य प्रमुख उत्पादों/सेवाओं की नाम और मूल्य:	फिलोसोफी लोहाप्रासिद्ध तुलनधर (विशेष रूप 21-22) के अनुसार परिचालन से प्रत्यक्ष रु. 25,14,50,171/-।
7. कर्मचारियों/कामगारों की संख्या:	38 कर्मचारियों
8. दो चार के अतिम उपलब्ध वित्तीय विवरण (अनुभव, प्रियों के साथ), लेनदारों की सूची, प्रक्रियाओं की कीमतों का विवरण के लिए प्रासंगिक तिथियाँ सहित अधिक विवरण प्राप्त उपलब्ध है।	यह जानकारी ईमेल आईडी rhapbl@gmail.com पर भेजे के माध्यम से अनुशुचित करे पर जारी द्वारा उपलब्ध कराया जाएगा। उक्त जानकारी निम्न निर्दिष्ट कार्यालय में भी उपलब्ध है: पता प्लेटेड नंबर 3802, रेडगुड (टीएन नं. 7), रामनाथ ग्रीनयू मुंबई-मोरेगांव लिफ रोड, मांजु (परिधम), मुंबई शहर, महाराष्ट्र 400078
9. साहता का पता 25(2)(ए) के तहत सम्माना अचलको के लिए प्रस्तावित यहाँ उपलब्ध है।	प्रास्ताविक संहिता रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण नमूने आईडी: rhapbl@gmail.com पर भेजे गए अनुशुचित प्रस्तावित करणया जाणया। उक्त जानकारी बिंदु संख्या में 8 उल्लिखित कार्यालय में भी उपलब्ध है।
10. रुचि की अभिव्यक्ति प्राप्त करने की अतिम तिथि	18/03/2023
11. संपत्ति सन्माना अचलको की अनतिम सूची जारी करने की तिथि	28/03/2023
12. अनतिम सूची पर आपत्तियां जमा करने की तिथि	02/04/2023
13. ईआईआई जमा करने के लिए प्रक्रिया ईमेल आईडी:	rhapbl@gmail.com

हस्ता / - अनुराग कुमार सिन्हा
IBBI/IIPA-01/IIIP-P00427/2017-18/10750
पता: प्लेटेड नं. 3802, रेडगुड (टीएन नं. 7), रामनाथ ग्रीनयू, मुंबई-मोरेगांव लिफ रोड, मांजु (परिधम), मुंबई सिटी, महाराष्ट्र 400078
कृते रिचफाल हथ्य एंड ब्यूटी प्राइवेट लिमिटेड
दिनांक: 23.02.2023
स्थान: मुंबई

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J&K Bank
जम्मू एंड कश्मीर बैंक लिमिटेड
बकपुर कार्यालय (लखनऊ), अमरीन कॉम्प्लेक्स, अमरीन रोड, लखनऊ, उ.प्र.
ई-मेल: clulack@jkbmail.com

Criminal Courts, Ludhiana
In The Court Of Ms. Divya Sharma JMC Ludhiana
Next date: 27-03-2023
Publication Issued To: Prashant Chandra Partners/Auth. Sign, M/s H. P. Hospitality, 3-1-207 Nehru Nagar, Near Mandir Gazibad 201001 U.p.
Whereas it has proved to the satisfaction of this court that you the above named accused/accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 27-03-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation.

Chola
Enter a better life

चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड
कॉर्पोरेट कार्यालय : नं. 2, डेवर हाउस, फ्रायनल, एमएससी बोस रोड, चेन्नई-600 001.
शाखा कार्यालय : 1ला तथा 2सरा तल, प्लॉट नं. 6, मेन पूसा रोड, करोल बाग, नई दिल्ली-110005,
सम्पर्क नं. : सुधीर तोमर : मोबाइल नं. : 9818466101

अचल संपत्तियों की बिक्री हेतु ई-नीलामी बिक्री सूचना
प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के परन्तुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत सूचना तहत सूचित, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरकारी) अधिनियम, 2002 के तहत जम्मू और कश्मीर बैंक लिमिटेड के अधिकृत अधिकारी के पूर्ववर्ती होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित, धारा 13(2) के तहत प्रदान शक्तियों के अंतर्गत, 2022 दिनांक 04.06.2019 को एक मांग नोटिस जारी किया जिसमें उपचारकर्ता (ओं) सह बंधक(ओं) और गार्डेंटर(ओं) अर्थात निम्न को कहा गया था:

एतद्वारा आम जनता को और विशेष रूप से कर्जदार/सह-कर्जदार/बंधककर्ता(ओं) को नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्तियां प्रतिभूति लेनदार के पास गिरवी रखी गई हैं, जिसका सांकेतिक/भौतिक कब्जा चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड जिसे इसके बाद चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जाएगा, के प्राधिकृत अधिकारी द्वारा लिया गया है। प्रतिभूत संपत्तियों की बिक्री ई-नीलामी के माध्यम से "जहाँ है जैसे है अथवा", "जो है यही है आधार" तथा "जो कुछ भी है वहाँ है आधार" के आधार पर की जाएगी। इसके द्वारा आम जनता को सूचित किया जाता है कि हम वेबसाइट <https://chola-lap-procure247.com/> के माध्यम से सार्वजनिक ई-नीलामी आयोजित करने जा रहे हैं।

क्र. सं.	खात सं. तथा कर्जदार, सह-कर्जदार, बंधककर्ताओं के नाम	धारा 13(2) के तहत मांग सूचना की तिथि तथा राशि	सम्पत्ति/सम्पत्तियों का विवरण	आरक्षित मूल्य, जमा धरोहर राशि, संविदा वृद्धि राशि (रु. में)	ई-नीलामी की तिथि एवं समय, ईएमजी जमा करने की अतिम तिथि, निरीक्षण की तिथि
1.	(रूकन खाना सं. X0HELD00001602713) 1. लक्ष्मण सिंह, प्लॉट नंबर 11, ब्लॉक-डी-166, सेक्टर- 50 गीतम बुद्ध नगर, नोएडा, उ.प्र.-201301 2. मुनी देवी, प्लॉट नंबर 11, ब्लॉक-डी-166, सेक्टर- 50 गीतम बुद्ध नगर, नोएडा, उ.प्र.-201301 3. जे के दूल्हन प्लॉट नंबर 11, ब्लॉक-डी-166, सेक्टर- 50 गीतम बुद्ध नगर, नोएडा, उ.प्र.-201301 4. सुनील कश्यप प्लॉट नंबर 11, ब्लॉक-डी-166, सेक्टर- 50 गीतम बुद्ध नगर, नोएडा, उ.प्र.-201301	22-11-2017 रु. 3,10,69,789/-	250 वर्ग मीटर की संपत्ति, प्लॉट नंबर 11, ब्लॉक-डी-166, सेक्टर-50, नोएडा, उ.प्र. में स्थित, और सीमाएं: उत्तर-डी-166/30, दक्षिण-18 मीटर, पूर्व-डी-166/12, पश्चिम-डी-166/10।	रु. 2,80,00,000/- रु. 28,00,000/- रु. 1,00,00,000/-	28.03.2023 को 11.00 बजे पूर्वा. से 1.00 बजे अप. 27.03.2023,को 10.00 बजे पूर्वा. से 5.00 बजे अप.
2.	(रूकन खाना संख्या X0HDEI00002953240) 1. रवि प्रताप शुक्ला ए-630, सेक्टर-19, नोएडा विस्वरक्ष, उत्तर प्रदेश-201301, साथ ही: रवि प्रताप शुक्ला, एम-101, पहली मंजिल, सेक्टर-8, नोएडा गीतम बुद्ध नगर, नोएडा-201301 2. बेलावती शुक्ला, ए-630, सेक्टर-19, नोएडा विस्वरक्ष, उत्तर प्रदेश-201301 3. मालविका प्रताप शुक्ला ए-630, सेक्टर-19, नोएडा विस्वरक्ष, उत्तर प्रदेश-201301 4. व्द विरस एप्रिलेक्स इसके प्रोपराइटर के माध्यम से ए-630, सेक्टर-19, नोएडा विस्वरक्ष, उत्तर प्रदेश-201301	29/11/2021 रु. 85,58,900.05	आवासीय टाइप-III का समस्त भाग, एचआईटी प्ल		

Bharat Rasayan Limited
 Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008
 CIN: L24119DL1989PLC036264
 Email: investors.brl@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES
 Notice is hereby given that the following share certificates have been reported to be lost/misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

Folio No.	Name of the Shareholder	Certificate No.	No. of Shares	Distinctive Nos. (From - To)
31959	RAMESHCHANDRA J SHAH jointly with HITEN BABUL SHAH	22076	100	3533941 - 3534040
14097	MEENABEN MULTANMAL	17018	100	3028141 - 3028240

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuant to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
 Sd/-
 (Nikita Chadha)
 Company Secretary
 Momb. No. FCS10121
 New Delhi,
 February 22, 2023

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED
 (Formerly Hindustan Lever Limited)
 Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East), Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Holder	Folio No.	No. of Shares	Certificate No.	Distinctive Nos.
ADISHWAR PURI	HLL5052753	2809	5527338	2400938839 - 2400941647

Place: Delhi Date: 23.02.2022

HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
 Northern Regn. Office : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marge, New Delhi - 67
 Tel.: 011-41151111, CIN L70100MH1977PLC019916, Website: www.hdfc.com

POSSESSION NOTICE

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Guarantor(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

S. No.	Name of Borrower (s) / Guarantor(s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1.	MR VARIDHISH GUPTA	Rs. 41,25,021/- (Rupees Forty One Lakh Twenty Five Thousand and Twenty One) due as on 31-JAN-2020	17-MAR-2020	21-FEB-2023 (PHYSICAL)	Flat No.T-10/902, Floor-9, Sunworld Arista, Tower-10, Plot No.GH-1C, Sector-168, Nodia Expressway, Noida, Gautam Budh Nagar
2.	MR SANJAY KUMAR & MRS MANISHA	Rs.12,55,303/- (Rupees Twelve Lakh Fifty Five Thousand Three Hundred and Three Only) due as on 31-AUG-2022	22-SEP-2022	16-FEB-2023 (PHYSICAL)	FLAT NO. 2, LIG, GROUND FLOOR, SECTOR G-8, POCKET 3, BLOCK B6, DDA NARELA RESIDENTIAL SCHEME, NARELA, NEW DELHI ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
3.	MR RAJIB PAUL	Rs.9,44,863/- (Rupees Nine Lakh Forty Four Thousand Eight Hundred Sixty Three Only) due as on 31-MAY-2020	30-JUNE-2022	16-FEB-2023 (SYMBOLIC)	FLAT NO. 738, 2nd FLOOR, LIG, SECTOR 14, DDA DWARKA, NEW DELHI ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
4.	MR MOHD ADIL KHAN & MRS. NAHIDA KHAN	Rs.13,28,199/- (Rupees Thirteen Lakh Twenty Eight Thousand One Hundred and Ninety Nine Only) due as on 31-AUG-2021	25-SEP-2021	21-FEB-2023 (SYMBOLIC)	APARTMENT NO 704, 7th FLOOR, BLOCK A2, PANCHSHEEL GREENS, PLOT GH-01A, SECTOR 16B, GREATER NOIDA, DISTRICT GAUTAM BUDDH NAGAR, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
5.	MR DIVYANESH ARAUNIYA & MRS KRISHNA YADAV	Rs. 27,92,614/- (Rupees Twenty Seven Lakh Ninety Two Thousand Six Hundred and Fourteen Only) due as on 31-JAN-2020	17-MAR-2020	21-FEB-2023 (SYMBOLIC)	Flat No.EL-307, Floor-3, Tower-EL, Ajnara Elements, Ajnara Daffodil, Plot No.GH-07/B, Sector-137, Noida, Gautam Budh Nagar
6.	MS JYOTI GAUTAM (WIFE & LEGAL HEIR / LEGAL REPRESENTATIVE OF THE DECEASED BORROWER MR VARUN GAUTAM) & MS BHUDEVI GAUTAM (MOTHER & LEGAL HEIR / LEGAL REPRESENTATIVE OF THE DECEASED BORROWER MR VARUN GAUTAM)	Rs. 46,02,084/- (Rupees Forty Six Lakh Two Thousand and Eighty Four Only) due as on 31-AUG-2022	30-SEP-2022	21-FEB-2023 (SYMBOLIC)	FLAT NO. 2104, 21st FLOOR, BLOCK/TOWER NO. C, "TRIDENT EMBASSY", PLOT NO. 05B, SITUATED AT SECTOR-1, GREATER NOIDA, DISTRICT GAUTAM BUDDH NAGAR, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
7.	MR SHIVDEEP PUNJ & MR VISHAL DEEP	Rs. 61,17,224/- (Rupees Sixty One Lakh Seventeen Thousand Two Hundred and Twenty Four Only) due as on 31-MAY-22	30-JUNE-2022	21-FEB-2023 (SYMBOLIC)	FLAT NO.C4-1001, 10TH FLOOR, BLOCK C4, PANCHSHEEL GREENS II, PLOTGH01A, SECTOR 16, GREATER NOIDA, DIST GAUTAM BUDDH NAGAR WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
8.	MS ANNAPURNA (IN YOUR CAPACITY AS WIFE AND LEGAL HEIR OF THE DECEASED BORROWER MR RAJESH KUMAR AND LEGAL GUARDIAN OF THE MINOR CHILD OF THE DECEASED BORROWER MR RAJESH KUMAR)	Rs. 30,17,491/- (Rupees Thirty Lakh Seventeen Thousand Four Hundred and Ninety One Only) due as on 31-AUG-2022	30-SEP-2022	21-FEB-2023 (SYMBOLIC)	FLAT NO. 1705, 17TH FLOOR, BLOCK-E, "ARIHANT ARDEN", BUILT ON PLOT NO. GH-07A, SITUATED AT SECTOR-01, GREATER NOIDA, DISTRICT GAUTAM BUDDH NAGAR, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
9.	MRS PARUMITA KARMAKAR (CO-BORROWER & WIFE/LR OF DECEASED BORROWER MR PLABAN KARMAKAR) & MRS SHIKHA KARMAKAR (MOTHER/LR OF DECEASED BORROWER MR PLABAN KARMAKAR)	Rs. 36,46,772/- (Rupees Thirty Six Lakhs Forty Six Thousand Seven Hundred and Seventy Two Only) due as on 30-June-2020	07-JULY-2020	21-FEB-2023 (SYMBOLIC)	APARTMENT NO B-1763, 16TH FLOOR, TOWER B, GALAXY NORTH AVENUE-11, PLOT NO GC- 03D/GH-03, GAUR CITY-2, SECTOR -16C, GREATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
10.	MR JAINENDRA KUMAR SINGH & MRS RAKESH PALLAVI	Rs.16,21,816/- (Rupees Sixteen Lakh Twenty One Thousand Eight Hundred and Sixteen Only) due as on 31-AUG-2022	24-SEP-22	21-FEB-2023 (SYMBOLIC)	FLAT NO 904, TOWER K, 9TH FLOOR, AJNARA HOMES 121, PLOT GH-01, SECTOR 121, NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
11.	MR ANUP KUMAR SINHA & MRS RASHMI SINHA	Rs. 9,72,784/- (Rupees Nine Lakh Seventy Two Thousand Seven Hundred and Eighty Four Only) due as on 31-MAY-2022	29-JUN-2022	21-FEB-2023 (SYMBOLIC)	FLAT NO. 902, 9TH FLOOR, BLOCK D16, SUPERTECH ECOVILLAGE III, PLOT GH-06, SECTOR-16B, GREATER NOIDA, GAUTAM BUDDH NAGAR, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF AND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
12.	MR VINIT KUMAR GUPTA & MS VEENA KUMARI	Rs. 28,77,925/- (Rupees Twenty Eight Lakh Seventy Seven Thousand Nine Hundred and Twenty Five Only) due as on 31-AUG-2022	27-SEP-2022	21-FEB-2023 (SYMBOLIC)	FLAT-1805, 18TH FLOOR, BLOCK F3, TYPE -2BRS(MIG-IIA), PANCHSHEEL PINNACLE (GREENS), PLOT GH-01A, SECTOR 16B, GREATER NOIDA, UTTAR PRADESH AND CONSTRUCTION THERE UPON PRESENT OR FUTURE ALONGWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
13.	MR ASHOK KUMAR KUSHWAHA & MRS GITA KUMARI	Rs. 22,85,538/- (Rupees Twenty Two Lakh Eighty Five Thousand Five Hundred and Thirty Eight Only) due as on 31-AUG-2022	26-SEP-2022	21-FEB-2023 (SYMBOLIC)	FLAT-D-904, 9TH FLOOR, TOWER - D, PHASE 1, FUSION HOMES, PLOT GH05A, TECHZONE IV, GREATER NOIDA UTTAR PRADESH, AND CONSTRUCTION THERE UPON PRESENT OR FUTURE ALONGWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrowers / Guarantor(s) / mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrowers / Guarantor(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer of HDFC has taken **Physical possession** of the immovable properties / secured assets described herein above as mentioned in **serial no. 1 & 2 & 3** in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Guarantor(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Properties / Secured Assets and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of Housing Development Finance Corporation Ltd.

Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and inventory made are available with the undersigned, and the said Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

For Housing Development Finance Corporation Ltd.
 Sd/-
 Authorised Officer
 Regd Office: Ramon House, H.T.Parekh Marg, 169, Backbay Reclamation, Churchgate Mumbai-400 020

ONLINE E-AUCTION SALE OF ASSET
KOTAK MAHINDRA BANK LIMITED
 REGISTERED OFFICE: 27 BIC, C/2, 68,000, BANDRA KURLA COMPLEX BANDRA (W) MUMBAI, MAHARASHTRA, PIN CODE-400 081
 BRANCH OFFICE: PLOT NO 707A KOTAK MAHINDRA BANK SECTOR 125, NOIDA, 201301

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-AUCTION NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULE 8(5) READ WITH PROVISIO TO RULE 6 (E) OF THE SECURITY INTEREST ENFORCEMENT RULE, 2002.

NOTICE IS HEREBY GIVEN TO THE PUBLIC IN GENERAL AND IN PARTICULAR TO THE BORROWER (S) AND GUARANTOR (S) THAT THE BELOW DESCRIBED IMMOVABLE PROPERTY MORTGAGED/CHARGED TO THE SECURED CREDITOR, THE POSSESSION OF WHICH HAS BEEN TAKEN BY THE AUTHORISED OFFICER ON 18.01.2023, SUBSEQUENT TO THE ASSIGNMENT OF DEBT IN ITS FAVOUR BY POONAWALLA HOUSING FINANCE LIMITED TO KOTAK MAHINDRA BANK, WILL BE SOLD ON "AS IS WHERE IS", "AS IS WHAT IS", AND "WHAT EVER THERE IS" BASIS ON 27.03.2023 BETWEEN 12:00 PM TO 01:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES, FOR RECOVERY OF RS. 14,94,553/- (RUPEES FOURTEEN LAKH NINETY FOUR THOUSAND FIVE HUNDRED FIFTY THREE ONLY) AS OF 16-02-2023 ALONG WITH FUTURE INTEREST APPLICABLE FROM 16-02-2023 TILL REALIZATION, WITH COST AND CHARGES UNDER THE LOAN ACCOUNT NO.NH00034H17100357, DUE TO KOTAK MAHINDRA BANK LTD., SECURED CREDITOR FROM MR. BHALU SHINGRA, NO. 180 MIN. MAUZA, CHIDDERWALA, PARGANA PARVADWON, TEHSIL RISHIKESH, DEHRADUN RISHIKESH PIN 249201 MORE PARTICULARLY DESCRIBED AS - ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY OF KHATA KHATONI NO. 275, (RASHI NO. 1416-421) KHASRA NO. 180 MIN. MAUZA, CHIDDERWALA, PARGANA PARVADWON, TEHSIL RISHIKESH, DEHRADUN-249201 ADMEASURING 83.64 SQ. MTRS. BOUNDED AS FOLLOWS: EAST: LAND OF LALAN SINGH, WEST: LAND OF RAMESH NEGI, NORTH: PASSAGE, SOUTH: LAND OF SHRI KUSHAL SINGH

THE BORROWER'S ATTENTION IS INVITED TO THE PROVISIONS OF SUB SECTION 8 OF SECTION 13 OF THE SARFAESI ACT, IN RESPECT OF THE TIME AVAILABLE, TO REDEEM THE SECURED ASSET. PUBLIC IN GENERAL AND BORROWERS IN PARTICULAR PLEASE TAKE NOTICE THAT IF IN CASE AUCTION SCHEDULED HEREIN FAILS FOR ANY REASON WHICH HAS BEEN TAKEN BY THE AUTHORISED OFFICER TO ENFORCE SECURITY INTEREST BY WAY OF SALE THROUGH PRIVATE TREATY, IN CASE OF ANY CLARIFICATION/REQUIREMENT REGARDING SECURED ASSETS UNDER SALE BIDDER MAY CONTACT MR. AKSHIT SOLANKI (+91 7302111608), MR. SOMESH SUNDRIAL (+91 9910563402), MR. SUMIT SINHA (+91 9810616493) & MR. RAJENDER DAHIA (+91 8442645151).

FOR DETAILED TERMS AND CONDITIONS OF THE SALE, PLEASE REFER TO THE LINK [HTTPS://WWW.KOTAK.COM/BANK-AUCTIONS.HTML](https://www.kotak.com/bank-auctions.html) PROVIDED IN KOTAK MAHINDRA BANK'S WEBSITE WWW.KOTAK.COM/INDIANORONHTTPS://BANKACTIONS.HTML

PLACE: RISHIKESH, DATE: 23.02.2023 AUTHORIZED OFFICER, KOTAK MAHINDRA BANK LIMITED

SHIVALIK SMALL FINANCE BANK LTD.
 Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
 CIN : U68900DL2020PLC366027

POSSESSION NOTICE (For Immovable property) Rule 8(1)

Whereas the undersigned being the Authorised officer of the Shivalik Small Finance Bank er. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of Powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 07.12.2022 for loan A/c No. 101941002071, 101946510031, calling upon the 1. Mr. Bahdur Singh S/o Mr. Babu Ram R/o Rajiv Colony Salarpur Khadar, Noida, UP 201304 2. Mr. Babu Ram S/o Hoshiyar Singh R/o Rajiv Colony Salarpur Khadar, Noida, UP 201304, 3. Mr. Shyam Lal S/o Ajmer Singh R/o 5202/1, Kulsara Greater Noida, UP 201306 to repay the amount mentioned in the notice being Rs.21,00,000/- (Rupees Twenty-One Lakhs Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken symbolic possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 21st day of Feb of the year 2023. The Borrower/Co-Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs.21,00,000/- (Rupees Twenty-One Lakhs Only) and interest thereon.

The Borrowers attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Assets
 Equitable Mortgage on the property, Residential Plot Measuring 224.50 sq. yds. i.e. 187.70 Sq. mtrs. Situated at Khet No. 644MI, Vill-Kulsara Pargana Dadr, Gautam Buddha Nagar, UP, registered in the revenue records of Noida as Bahi No.1 Jild No. 15134, Page No.367/380, Serial No. 5214, Dated 17.02.2014. In the name of Mr. Bahadur Singh S/o Bahuram.

Immovable Assets/Property Bounded by:

East	Plot of Sushil	West	Plot of Khushiram
North	Common Road	South	Plot Deegar

Date: 21-02-2023 Sd/- Authorised Officer
 Place: Noida Shivalik Small Finance Bank Ltd.

Encore Asset Reconstruction Company Private Limited (Encore ARC)
 Encore ARC Corporate Office Address: 5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

E-AUCTION SALE NOTICE
 E-Auction Sale Notice for sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to Allahabad Bank to secure the outstanding dues in the loan account since assigned to the Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC-BANK-012-Trust ("Secured Creditor"), which is under possession of the Authorised Officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHAT EVER THERE IS" basis on 14.03.2023 for recovery of Rs. 13,29,52,502/- (Rupees Thirteen Crores Twenty Nine Lakhs Fifty Two Thousand Five Hundred Two Only only) as on 30.09.2021 together with future interest, charges and costs thereon from 01.10.2021 after adjustment of amount already received (if any) till date of recovery, due to the Secured Creditor from National Trading Company (Borrower), Mrs. Savita Sood through its legal heirs, Mr. Pradeep Sood (Guarantors). The details of Reserve Price and Earnest Money Deposit are mentioned below.

Description of the Immovable Secured Asset	Reserve Price	Earnest Money Deposit (EMD)
Property measuring 1 Kanal 13 Marla (Approx 995 Sq. Yards) out of rect No.17 Killa No. 23/21/12, 24/2/2 rect No.24 situated in Mauja Ajsraunda Tehsil & Distt Faridabad within the area of Sub Registrar, Office Faridabad. Presently property bearing No.18/1 Mathura Road Near Crown Plaza Faridabad in the name of Pradeep Sood Bounded by: On the North by : Reaming Portion of Land/Aswani Sood, On the South by : Plot 15 Ft. Wide On the East by : Rajdhani Timber, On the West by : Plot of Sh. Jasbir Singh & Smt. Gurcharan Kaur	Rs. 2,50,00,000/-	Rs. 25,00,000/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e. <http://www.encorearc.com/>

For any clarification/information, interested parties may contact the Secured Creditor on mobile no. 9993021940/990332266 or email at propertyforsale@encorearc.com

Date: 21.02.2023 Sd/- Authorised Officer
 Place: Gurugram Encore Asset Reconstruction Company Pvt. Ltd.

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZTE TELECOM INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	ZTE Telecom India Private Limited
1. Name of corporate debtor	ZTE Telecom India Private Limited
2. Date of incorporation of corporate debtor	09-12-2003
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32204HR2003PTC036535
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Conwks, 5th Floor, Building No 10, Tower - A DLF Cyber City, Phase-II, Gurgaon HR 122002 IN
6. Insolvency commencement date in respect of corporate debtor	20-02-2023 (Copy of the order received on 21-02-2023)
7. Estimated date of closure of insolvency resolution process	19-08-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Naresh Kumar Aggarwal Reg No- IBI/PA-001/IP-P-02116/2020-2021/13274
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - M-806, Emisar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badlihatpur Chowk, Gurgaon, Haryana 122018. Email- nareshaggarwal85@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: M-806, Emisar Palm Drive, Golf Course Ext. Road, Sector 66, Gurgaon, Haryana 122018. Email - crip.zte@telecomindia.com
11. Last date for submission of claims	07-03-2023 (14 days from the receipt of order i.e. 21-02-2023)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of ZTE Telecom India Private Limited on 20-02-2023 (Copy of the order received on 21-02-2023).

The creditors of ZTE Telecom India Private Limited are hereby called upon to submit their claims with proof on or before 07-03-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-02-2023 Sd/-
 Place: Gurgaon Naresh Kumar Aggarwal
 Reg. No- IBI/PA-001/IP-P-02116/2020-2021/13274
 AFA Valid upto: 13-12-2023

DEBTS RECOVERY TRIBUNAL, DEHRADUN
 Government of India, Ministry of Finance, (Department of Financial Services) 2ND FLOOR, PARAS TOWER, MAZRA, SAHARANPUR ROAD, DEHRADUN, UK-248171

PUBLICATION NOTICE IN O.A. No. 187 OF 2021
 SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME

Dy. No. 108/2023 Dated: 04.02.2023
 Kotak Mahindra Bank Ltd. V/s Balvindra Singh & Ors.

To,
 1. Shri Balvindra Singh S/o Shri Sarajeet Singh R/o H. No. 70 Village Manuapatti, Tehsil Baheri, District Bareilly, Uttar Pradesh-(243203)
 2. Shri Virendra Singh S/o Shri Sarajeet Singh R/o H. No. 70 Village Manuapatti, Tehsil Baheri & District Bareilly, Uttar Pradesh (243203)
 3. Shri Dharmendra Singh S/o Shri Sarajeet Singh R/o H. No. 70 Village Manuapatti, Tehsil Baheri & District Bareilly, Uttar Pradesh (243203)
 4. Shri Sobaran Singh S/o Shri Veer Singh R/o H. No. 70 Village Manuapatti, Tehsil Baheri & District Bareilly, Uttar Pradesh (243203).

Whereas the above named Applicant Bank has instituted O.A. No. 187 of 2021 against you for recovery of debts of Rs. 28,30,868/- in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 03.02.2023.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 24.03.2023. Further, you are required to show cause as to why the relief(s) prayed for in O.A should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under by hand and seal of this Tribunal on this 04th Day of February, 2023.
 By order of Tribunal
 Registrar
 Debts Recovery Tribunal
 Dehradun

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Limited

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266.
 Branch Office: Aditya Birla Housing Finance Limited, D-17, Basement, Sector 3, Noida, UP 201301

Sale Notice
 [Rule 9(1) of Security Interest (Enforcement) Rules 2002]

SALE BY PRIVATE TREATY OF IMMOVABLE ASSET CHARGED TO ADITYA BIRLA HOUSING FINANCE LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. ("SARFAESI ACT")

The undersigned being the Authorized Officer of Aditya Birla Housing Finance Limited (hereinafter referred to as "ABHFL") has taken the possession of the immovable property being "All That Part And Parcel Of The Property Consisting Flat No. 4, Property No. C-9/6, Left Hand Back Side Upper Ground Floor Without Roof Rights, Df Ankur Vihar, Sadullabad, Pargana Loni Tehsil & Distt. Ghaziabad, Bharat Nagar S.O Ghaziabad, Square Meter, Which is Bounded As Below- East-Other Land, West-9 Meter Wide Road, North: Plot No. C-9/5 South: Plot No.C-9/7. (hereinafter referred to as "Secured Asset") under Section 13(4) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002") which stood secured in favor of ABHFL towards financial facility, its outstanding dues of INR 11,42,963/- (Rupees Eleven Lakh Two Thousand Nine Hundred Sixty Three Only) and further interest and other expenses incurred thereon till the date of realization to the Borrowers/Co-Borrowers Vinay Chandra Jha & Nibha Jha (hereinafter referred to as "Borrowers/Co-Borrowers").

That on failure of the public auctions/e-auctions of Secured asset the undersigned is enforcing its security interest against the said Secured Asset by way of sale through private treaty under the provisions of SARFAESI Act, 2002 and Rules framed thereunder. The Authorized Officer has received an expression of interest from a prospective purchaser towards purchase of the abovementioned Secured Asset. Now, the Authorized Officer hereby giving the Notice to sell the aforesaid Secured Asset by Private Treaty in terms of Rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Sale will be effected on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHAT EVER THERE IS BASIS" on or after 16-03-2023, for recovery of INR 11,42,963/- (Rupees Eleven Lakh Two Thousand Nine Hundred Sixty Three Only) due to ABHFL from the Borrowers/Co-Borrowers. The reserve price of the Secured Asset is fixed at INR 5,15,000/- (Rupees Five Lacs Fifty Thousand only).

The Borrowers/Co-Borrowers are hereby informed that all the requisitions under the provisions of SARFAESI Act, 2002 and the Security Interest (Enforcement) Rules, 2002 have been complied with, and ABHFL is now under the process of enforcing its security interest by effecting sale of the Secured Asset as mentioned herein by way of private treaty as prescribed under the provisions of Rule 8 (5) of Security Interest (Enforcement) Rules, 2002.

Further the Borrowers/Co-Borrowers attention is invited to provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the said Secured Asset.

Date: 23-02-2023 Authorized Officer
 Place: New Delhi Aditya Birla Housing Finance Limited

HERO HOUSING FINANCE LIMITED
 Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
 Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)
 (UNDER RULE 8(6) OF THE SECURITY INTEREST ENFORCEMENT RULES, 2002)

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 29-Mar-2023 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing Demand Draft of EMD for participating in Public Auction shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 28-Mar-2023 till 5 PM at Branch Office: Building No.27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

Loan Account No.	Name of Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice	Type of Possession	Reserve Price
HDFEL HOU1900 0002261	SULTAN AHMED, FARHA NAAZ	25/01/2022 Rs. 15,27,877/- as on 21/02/2023	Physical	Rs. 21,00,000/- Rs. 2,10,000/-

Description Of Property: All the piece and parcel of The Flat No. F11, (1st Floor, Western Porlion Front Side) Without Roof Right, Plot No. 100, Khasra No. 1308, Hayat Enclave, Loni, Ghaziabad, Uttar Pradesh, having built up area 83.6 sq.mtrs.

Terms and condition: The E-auction will take place through portal <https://sarfaesi.auctioneer.net> on 29-Mar-2023 (E-Auction Date) between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, between 10.00 a.m. to 5.00 p.m. on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) Bid increment amount shall be Rs. 10,000/- (Rupees Ten Thousand Only). 4) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favouring the "HERO HOUSING FINANCE LTD." payable at Delhi. The Demand Drafts will be return to the unsuccessful bidders after 5.00 PM. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6) The prospective bidders can inspect the property on 23-Mar-2023 between 11